

O.A. No. 1200/02

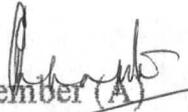
ORDER DATED 23rd APRIL, 2008

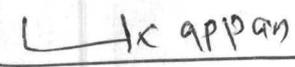
Coram:

Hon'ble Shri Justice K. Thankappan, Member (J)
Hon'ble Shri C.R. Mohapatra, Member (A)

This Original Application is filed by the applicant with a prayer to have a direction to implement the order of this Tribunal passed on 15.11.1999 as per Annexure-1 order. When the matter came up first time before this Tribunal, this Tribunal ordered notice to the other side. Today, we have heard Mr. S.K. Ojha, Ld. Standing Counsel for the Railway. It has been submitted by him that the order dated 15.11.1999 passed in O.A No.798/94 has already been challenged before the Hon'ble High Court in Writ Petition No.3330/2000 and the same Writ Petition is still pending. The Respondents also filed an application for stay of the operation of the order passed by this Tribunal and that application is also pending. It is also submitted by Mr. Ojha, the Ld. Standing Counsel for the Railway that the applicant, is also ~~served with~~^{ordered} notice, of the pendency of the Writ Petition and the other application.

2. In the above circumstances this Tribunal is not inclined to admit this O.A as this O.A is not based on any legal ground and therefore this O.A. stands dismissed. No order as to cost.


Member (A)


MEMBER (J)